

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

Item No. 104  
CAA-33/ND/2020

**IN THE MATTER OF:**

M/s. Electronic Tender Pvt. With  
M/s. Electronic Tender.Com (India) Pvt. Ltd.

...PETITIONER

**Section**

Under Section 230-232

Order delivered on 20.07.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner  
For the Income Tax Department  
For the ROC

:Mr. Mohit Singhal, ACS.  
:Mr. Sunil Aggarwal, Adv.  
:Mr. Yadubhushan Rao, AROC.

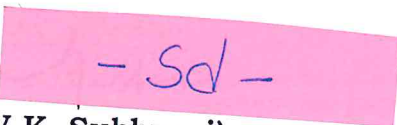
**ORDER**

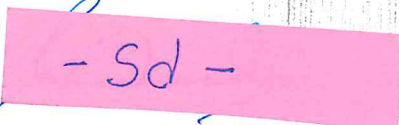
Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Income Tax Department as well as AROC are present at the time of hearing of the matter. None appeared on behalf of the RD/OL at the time of hearing of the matter. The Learned Counsel for the Petitioner has submitted that they have received a letter from RD's office seeking certain clarifications in the matter, they are in the process of preparing the reply for it and will be submitted within next couple of days. They will reply to the RD's queries to the RD's office and also request the

(Meenu)

None  
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RD's office to expedite filing their report in the matter. AROC is also directed to inform the next date of hearing to RD/OL so as to enable the representation as well as filing of reply in the matter. The RD/OL is directed to file their report within a week before the next date of hearing. Matter is adjourned to 29.07.2020.

 - Sd -  
**(V.K. Subburaj)**  
Member (T)

 - Sd -  
**(P.S.N. Prasad)**  
Member (J)

(Meenu)